

**MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM):** (a) The work of construction of CGHS dispensaries in South Delhi is not held up due to encroachment on the allotted land. However, the work of construction of Samaj Sadans in Sector VIII R.K. Puram Sadiq Nagar has been held up due to encroachment on the land allotted for the purpose.

(b) Removal of encroachment on such land is not the responsibility of the Delhi Police but that of the land owning/allottee agencies. However, Police protection is provided whenever sought by these agencies to remove the unauthorised encroachments.

#### **Jhuggis in Government Colonies**

5645. **SHRI MADAN LAL KHURANA:** Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the total number of jhuggis in Government colonies like R.K. Puram, Moti Bagh, Nanakpura, Siriniwasपुरी etc. and the number of unauthorised Jhuggis out of them;

(b) the steps taken to clear all such jhuggis; and

(c) the number of complaints received from the residents of the Government colonies for the removal of the Jhuggis and the action taken thereon?

**THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM):** (a) As reported by Central Public Works Department there are approximately 6829 jhuggis and all of them are unauthorised.

(b) As and when such encroachment is noticed by C.P.W.D., the same is being reported to the concerned authorities for taking necessary action in accordance with

the instructions issued by the Government on the subject from time to time. In some cases where eviction was initiated, the encroachers have obtained stay orders from the cCourts.

(c) As reported by CPWD, 15 numbers of complaints have been received and the same have been passed on to the concerned authorities for taking further action.

[*Translation*]

#### **Essential Commodities Act**

5646. **SHRI BHAGWAN SHANKAR RAWAT:** Will the Minister of PRIME MINISTER be pleased to state :

(a) whether any policy to further extend the provisions of Essential Commodities (Special Provision) Act by reviewing its implementation, is under consideration of the Government;

(b) if so, the details thereof; and

(c) the details of the commodities notified under the said Act in regard to which challans were made under the said Act and punishment was not awarded even in a single case?

**THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED):** (a) and (b). The Essential Commodities (Special Provisions) Act, 1981 is valid upto 31.8.92. The matter regarding further extension of the validity of the special provisions is presently being examined in consultation with State Governments/ U.T. Administrations.

(c) This Ministry monitors the statistics regarding action taken under the Essential Commodities Act by the state Governments/

U.T. Administrations in respect of various essential commodities. It has no information regarding any essential commodity in respect of which proceedings under provisions of the Act did not at all result of conviction. As

per reports received upto 28.2.1992 the following action was taken by the State Governments/U.T Administrations during the year 1991:-

No. of raids made	-		164781
No. of persons arrested	-		5673
No. of persons prosecuted	-		6690
No. of persons convicted	-		281
Value of goods confiscated	-	Rs.	2541.55 lakhs

[English]

#### Coverage of Additional Commodities by Public Distribution System

5647. SHRI AMAL DATTA: Will the PRIME MINISTER be pleased to state :

(a) the measures initiated to extend the coverage of additional commodities by the Public Distribution System;

(b) the commodities already brought/ have been decided to be brought/are being brought under the Public Distribution System; and

(c) the way in which the cooperation of the State Government is being sought in this respect?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) to (c). The Central Government has taken the responsibility for procurement, storage and transportation of key essential commodities, viz-Rice, Wheat, Levy Sugar,

Imported Edible Oils, Kerosene and Soft Coke and allocation of these commodities is made to the State Govts./UT Administrations for further distribution through Fair Price Shops. The State Governments/UT Administrations were requested to include additional commodities of mass consumption, taking into account local preferences for distribution under the Public Distribution System (PDS). Some State Governments are distribution on their Own, a number of additional commodities using the PDS outlets. In the implementation of revamped PDS, the States/UTs have been requested to get in touch with National level organisations like NAFED, NCCF, Tea Board etc. to indicate their requirements of tea, iodised salt, pulses (gram) and soaps so that they could procure these items for arranging regular supplies to the State/UTs. The State Governments/UT Administrations have supported the revamped PDS and expressed full support in its implementation.

#### Dehoarding of Foodgrains

5648. SHRI AMAL DATTA: Will the PRIME MINISTER be pleased to state :